



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Jammu.

Notification

Jammu, the 22nd March, 2018

SRO-137 Whereas, the applicants (Drivers and Conductors, Union of Delhi Public School Delina, Baramulla through their President) filed an application, on 20.04.2017, before the Conciliation Officer (Assistant Labour Commissioner), Baramulla stating therein that they were appointed as drivers and conductors on different dates since 2009 in the Delhi Public School (DPS), Delina, Baramulla, and have all along been discharging their duties to the entire satisfaction of the school; and

Whereas, their services were terminated by the School without serving them with proper notices and conducting inquiry; and

Whereas, the applicant (Drivers and Conductors Union of Delhi Public School Delina Baramulla through their President) raised a dispute before the Conciliation Officer (Assistant Labour Commissioner), Baramulla, against the Management of Delhi Public School (DPS) Delina Baramulla under Industrial Dispute Act, 1947 on 20.04.2017 with a prayer for holding conciliation proceedings in the matter so that they can be taken back by the School Management; and

Whereas, efforts were made by the Conciliation Officer, (Assistant Labour Commissioner), Baramulla for amicable settlement, but in view of the contrasting & conflicting stances of the parties, the dispute couldn't be resolved; and

Whereas, the Conciliation Officer (Assistant Labour Commissioner), Baramulla has submitted his report regarding failure of conciliation proceedings with the request that the case be referred to the Industrial Tribunal/Labour Court for adjudication; and

 

